

**GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
LEGISLATIVE DEPARTMENT**

LOK SABHA

UNSTARRED QUESTION NO.4187

TO BE ANSWERED ON THURSDAY, THE 11th AUGUST, 2016

Rules Making Powers of Public and Private Entities

4187. SHRI M. CHANDRAKASI:

Will the Minister of **LAW AND JUSTICE** be pleased to state:

(a) whether the Public and Private entities which provide any kind of public services/utilities to the general public in the country are competent/authorised to make any rules/laws for their consumers/ customers;

(b) if so, the details thereof along with the scope/extent to which these entities are competent to make such rules/laws;

(c) whether any guidelines are made to regulate and examine the reasonability of rules made by such entities with regard to restriction on people's various rights;

(d) if so, the details thereof; and

(e) if not, the other measures taken/being taken by the Government in this regard?

A N S W E R

**MINISTER OF STATE FOR LAW AND JUSTICE AND
ELECTRONICS AND INFORMATION TECHNOLOGY**

(SHRI P.P. CHAUDHARY)

(a) to (e): The information is being collected and will be laid on the Table of the House.